



2026:AHC:29654

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 528 of 2026

Nawab Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Kumar Tyagi
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Shailesh Kumar Gupta, learned counsel holding the brief of Sri Rahul Kumar Tyagi, learned counsel for the petitioners, Sri Sunil Kumar Singh, learned counsel for the Gaon Sabha, Sri Awadhesh Kumar Patel, learned Standing Counsel for the State.

2. The instant petition has been filed for the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to decide the Revision bearing Revision No. 3625 of 2025; Computer Case No. AL20251152003625; Pratap Singh and Others Vs. Neeraj Singh and others, as soon as possible within stipulated period of time as fixed by this Hon'ble Court.

II. Issue any other and further order, which this Hon'ble Court may deem fit and proper under the fact and circumstances of the case.

III. Award the cost of the writ petition to the writ petitioner."

3. Learned counsel for the petitioners submitted that the revision filed by the private respondent under Section 210 of the U.P. Revenue Code, 2006 arising out of proceedings under Section 24 of U.P. Revenue Code, 2006 is pending before the respondent no. 2-Board of Revenue, since 2025, as such appropriate direction be issued for expeditious disposal of the

aforementioned revision within a time bound period.

4. Considering the facts and circumstances of the case, the writ petition is finally **disposed of** directing the Board of Revenue, U.P. Prayagraj to decide the aforementioned revision within a period of **three months**, from the date of production of a certified copy of this order, after affording proper opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

February 9, 2026
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